

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429
IB/1007/ND/2018

IN THE MATTER OF:

Pavan Gaur	...	Applicant
Versus		
Schneider Prototyping India Pvt Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Apoorv Tripathi, Mr. Apaan Mittal, Advs.
For the Respondent	: Mr. Nalin Kohli, Ms. Nimisha Menon, Mr. Ayushmaan Arora, Advs.
For the RP	: Mr. Vishal Ganda, Ms. Tanya Hasija, Mr. Srijan Jain, Advs. Mr. Praveen Jain, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Operational Creditor has mentioned the matter and has submitted that an appeal is filed before the Hon'ble NCLAT which is listed for hearing on 06.05.2024. List this matter on **17.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)